

(56)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**RA 62/2005  
in  
O.A. 39/2004**

**New Delhi this the 12th day of April, 2005**

**Hon'ble Mr. V.K. Majotra, Vice-Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)**

Tarsem Singh & Ors. .... Applicants.

**Versus**

Union of India & Ors. .... Respondents.

**O R D E R (IN CIRCULATION)**

Hon'ble Mr. V.K. Majotra, Vice-Chairman (A).

This RA has been filed against the judgement and order dated 17.2.2005, on the ground that applicants had stated in paras 4.1 and 4.2 of the O.A. that they were matriculates. Moreover, in their representation at Annexure A-1 also, applicants had categorically stated that they were matriculates.

2. We have perused the RA and have gone through the O.A. and counter affidavit as well and find that in O.A. there is no averment whatsoever to the effect that applicants were matriculates. Counsel for the applicants is trying to derive by interpreting the language to suggest that applicants were matriculates but there is no direct averment to show that applicants were matriculates. Though in the representation annexed as Annexure A-1, applicants have stated that they were matriculates but this representation has been referred to by the applicants in para 4.6 of the O.A. but in reply the respondents have stated categorically on page 16 that the applicants have not submitted any representation dated 9.7.2002 to the answering respondents. In rejoinder, applicants have not stated that they had given the representation nor have they been able to show that there was any acknowledgement of the said representation. They have simply stated that in the representation, they had cited the Jodhpur Bench judgment. We are thus satisfied that there is no error apparent on the face of the record. Since applicants have not stated anywhere

57

in the O.A. that they were matriculates, which was the basic requirement and was fully proved in the case before Jodhpur Bench, naturally applicants herein could not have been stated to be similarly situated as the applicants before the Jodhpur Bench.

3. In view of the above discussion, we find no case has been made out by the applicants to review the judgement dated 17.2.2005. Therefore, RA is dismissed in circulation.

  
(MRS. MEERA CHHIBBER)  
MEMBER (J)

  
(V.K. MAJOTRA)  
VICE CHAIRMAN (A)

12.4.05

'SRD'